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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

D.A. No. 504/94.

Dt. of Decision : 25.7.94.

Mr. V.S. Gejage

.. Applicant.

vs

1. The Secretary,
Ministry of Defence,
Govt. of India, Sena Bhavan,
New Delhi.

2. The Director General of
Electrical & Mechanical
Engineering, EM(Civil),
Army Headquarters, DHQ,
P.O., New Delhi - 110 011.

3. The Commandant,
1 EME Centre,
Secunderabad-500 587.

4. The Commandant,
EME Centre,
Pune.

.. Respondents.

Counsel for the Applicant : Mr. V Venkateswara Rao.

Counsel for the Respondents: Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

O.A.No.504/94

O R D E R

(As per the Hon'ble Sri A.B. Gorthi, Member (A))

Heard Sri V.V. Rao, learned counsel for the applicant and Sri N.R.Devaraj, learned Sr.CGSC for the respondents.

2. The applicant is working as a Boot maker w.e.f. 26-5-82 at No.1, EME Centre, Secunderabad ... of pay of Rs.200-250. The said scale of pay was revised to Rs.775-1025 on the basis of the recommendations of the 4th Pay Commission w.e.f. 1986. His claim in this application is that he is entitled to higher scale of pay as was granted to similarly situated Boot Makers employed under the Ministry of Defence.

..
dents. We have heard the learned counsel for both the parties. The applicant's counsel has drawn our attention to a judgement of this Bench of the Tribunal in O.A.443/88. In that also ^{the} applicants were Boot Makers working under the Ministry of Defence. The Tribunal allowed the OA with a direction to the respondents to raise the pay of the applicants to Rs.210-290 and then to Rs.260-400 w.e.f. 22-8-83. We see no reason why the applicant herein should not be given similar relief. Benefit of arrears of wages was restricted to one year prior to the filing of the OA in some of the similar matters allowed by this Tribunal in recent past.

4. In view of the above, the respondents are directed to extend the benefit of the judgement in O.A.No.443/88 dt.29-9-89 to the applicant herein also, but the arrears accruing to him shall be restricted to a period of one year prior to the filing of this O.A., i.e. 1-3-1993. The OA is ordered accordingly with no order as to costs. The respondents, in particular R-1 is directed to comply with this order within a period of


(A.B. Gomathi)

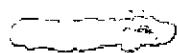
Member (A)


(A.V. Haridasan)

Member (J)

Dt. 25-7-1994
Open Court Dictation

DEPUTY REGISTRAR(J)


kmv

Copy to:

1. The Secretary, Ministry of Defence, Govt. of India, Sena Bhavan, New Delhi.
2. The Director General of Electrical & Mechanical Engineering, EM(Civil), Army Head Quarters, DHQ, P.O., New Delhi- 110 011.
3. The Commandant, 1 EME Centre, Secunderabad - 500 587.
4. The Commandant, EME Centre, Pune.
5. One copy to Mr.V.Venkateswar Rao Advocate, CAT, Hyderabad.
6. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One spare copy.

YLKR

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26/7/94

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 25-7-94 ✓

ORDER/JUDGMENT. ✓

~~M.M.R.D./C.P.NO.~~

O.A.NO. ^{int} 504/94 ✓

T.A.NO.

~~(U.P.NO.)~~

Admitted and Interim Directions
Issued.

Allowed.

Dismissed with directions. ✓

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered. ✓

No order as to costs. ✓

(A)

For 28/7/94.

28/7/94

